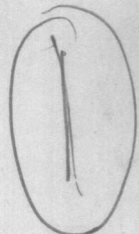


CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI



OA No.1898/93

Date of decision: 10.09.1993.

Shri Kanchid Singh

...Petitioner

Versus

Delhi Administration & Others

...Respondents

Coram:- The Hon'ble Mr. I.K. Rasgotra, Member (A)  
The Hon'ble Mr. B.S. Hegde, Member (J)

For the petitioner

Shri V.P. Sharma, Counsel.

Judgement(Oral)  
(Hon'ble Mr. I.K. Rasgotra)

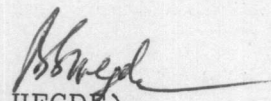
We have heard Shri V.P. Sharma, learned counsel for the petitioner. The service of the petitioner was terminated vide order of the disciplinary authority dated 26.11.1990. The said order was passed after taking into consideration the findings given by the enquiry officer on the basis of the enquiry in which the petitioner participated. The petitioner was also directed to file an appeal against the order of the disciplinary authority, if he so desires on non-judicial stamp paper valued Rs.0.75 paise. The learned counsel for the petitioner submits that the petitioner did not file any appeal because of his sickness etc. Ultimately he filed an appeal on 1.3.1993 praying for condonation of delay and praying that his case be considered on merits. As over a period of six months has since elapsed, the petitioner has filed this O.A. under Section 19 of the Administrative Tribunals Act, 1985. The learned counsel submits that the Tribunal may consider giving a direction to the respondents to dispose of the appeal of the petitioner in accordance with law.

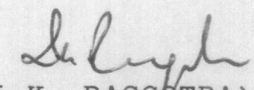
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2. Having regard to the background of the case and the facts as brought out in the O.A., we consider it just and proper to direct the respondents to dispose of the appeal of the petitioner with utmost expedition and preferably within a period of three months from the date of communication of this order.

3. The O.A. is disposed of, as above, at the admission stage itself. No costs.

  
(B.S. HEGDE)  
MEMBER(J)

  
(I.K. RASGOTRA)  
MEMBER(A)

San.